

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI
Original Application No.310 of 2024**

I.H. Sekar
No.20, Dr. Nanjunda Rao Road,
Injambakkam, Chennai-600 115.
Email Address: naturetrust2009@gmail.com
Cell No.: 9941277490.

...Applicant

Vs

1. Tamil Nadu Pollution Control Board,
Rep by its District Environmental Engineer,
1st floor, 6/1, SreeJothiValagam,
Murugesan Street, Balavinayagar Nagar,
Arumbakkam,
Chennai – 600 106 and 4 Others

....Respondents

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**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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Murugesan Street, Balavinayagar Nagar,
Arumbakkam, Chennai-600 106.
PH: 044-22200790
Email: rtisec@tnpch.gov.in
2. Municipal Administration and Water Supply Department
Rep by its Principal Secretary,
Secretariat, Chennai 600 009
Ph No: 044-25665566
Email: mawssec@tn.gov.in
3. The District Collector, Chennai District
District Collectorate,
Singaravelan Maligai,
Chennai-600 001.
PH: 9444131000
Email: collvchn@nic.in
4. Chennai Metropolitan Water Supply and Sewerage Board
Rep by its Managing Director,
1, Pumping Station Road,
Chintadripet, Chennai-600 002.
PH: 044-28459000,
Email- md@cmwssb.in
5. W Construction Private Limited,
Rep by its Managing Director,
1074, MUNUSWAMY SALAI,
KK NAGAR, CHENNAI-78
Ph: Not known
Email: Not known.

.....Respondents


District Environmental Engineer
Tamil Nadu Pollution Control Board
Chennai-South @ Velachery

REPORT FILED BY THE 1ST RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD.

I, Dr. M.Dhinakaran, S/o. Masilamani, aged about 43 years, having office at No.14, 1st Cross Street, 2nd Main Road, Jaganathapuram, Rajalakshmi Nagar, Velacherry, Chennai – 600 042, do hereby solemnly affirm and sincerely state as follows:

2. I submit that I am working as the District Environmental Engineer and as such I am well acquainted with the facts of the case from the records available at our office.
3. It is respectfully submitted that the OA has filed before the Hon'ble Tribunal with the following prayers:

“a. Direct the 1st to 3rd Respondents to demolish the illegal construction of the sewage collection well at Survey No. 14, Injambakkam village, Chennai district and restore the area to its original condition.

b. Direct the 1st to 3rd Respondents to take action against the 4th Respondent for violation of Sections 24 and 25 of the Water (Prevention and Control of Pollution) Act, 1974.

C. Direct the Respondents to pay costs to the Applicant.

d. Issue such other orders as it deems fit in the interest of the case and render justice.”

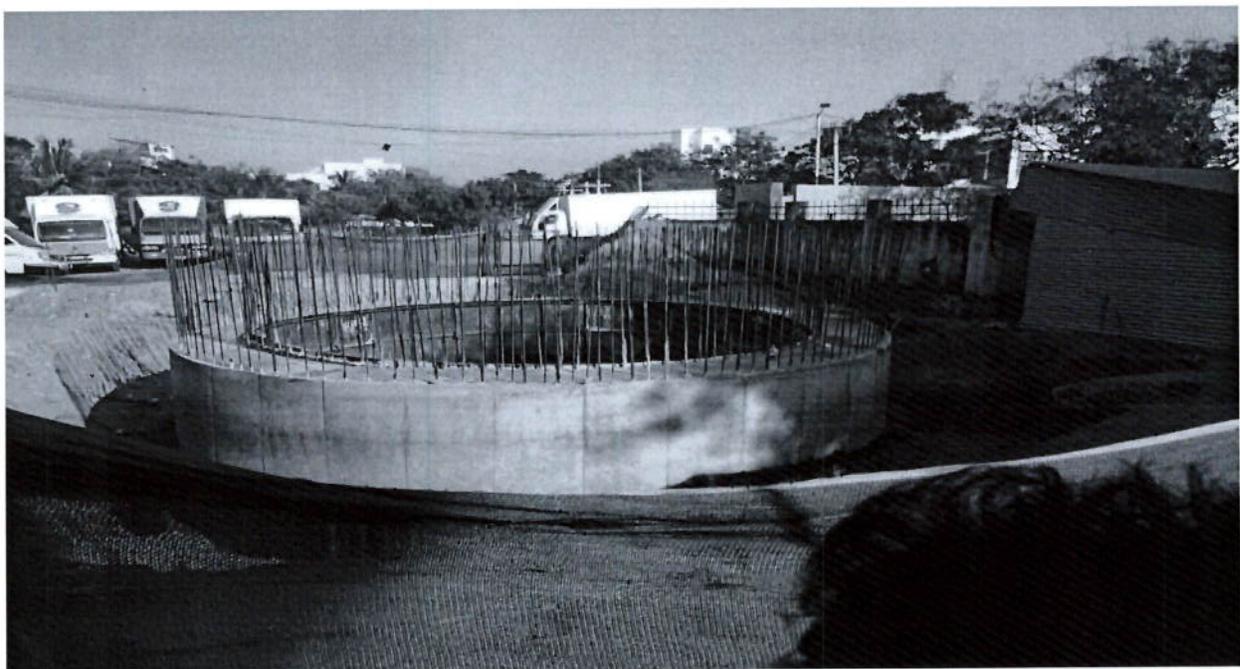
4. It is respectfully submitted that the unit was inspected on 01.04.2025 and the following were observed:

- i) The CMWSSB has earmarked the area for establishment of sewage pumping station under UGSS scheme at SF No. 14 of Injambakkam village, Chennai district and partially completed the construction of screening well & sewage collection well (Photographs is attached below) abutting the existing CMWSSB drinking water well & Dr. Dr.Nanjunda Rao Road (Southern side), GCC Chennai Primary School, Vettuvankeni (Ward no.194, Division No.44, & Zone -15) and Bike scrap yard (Northern side), Harichandra Street (Eastern side) and Office of VAO, Injambakkam (Western side). Further, the said site falls under CRZ-II area as per CRZ 2011 notification.

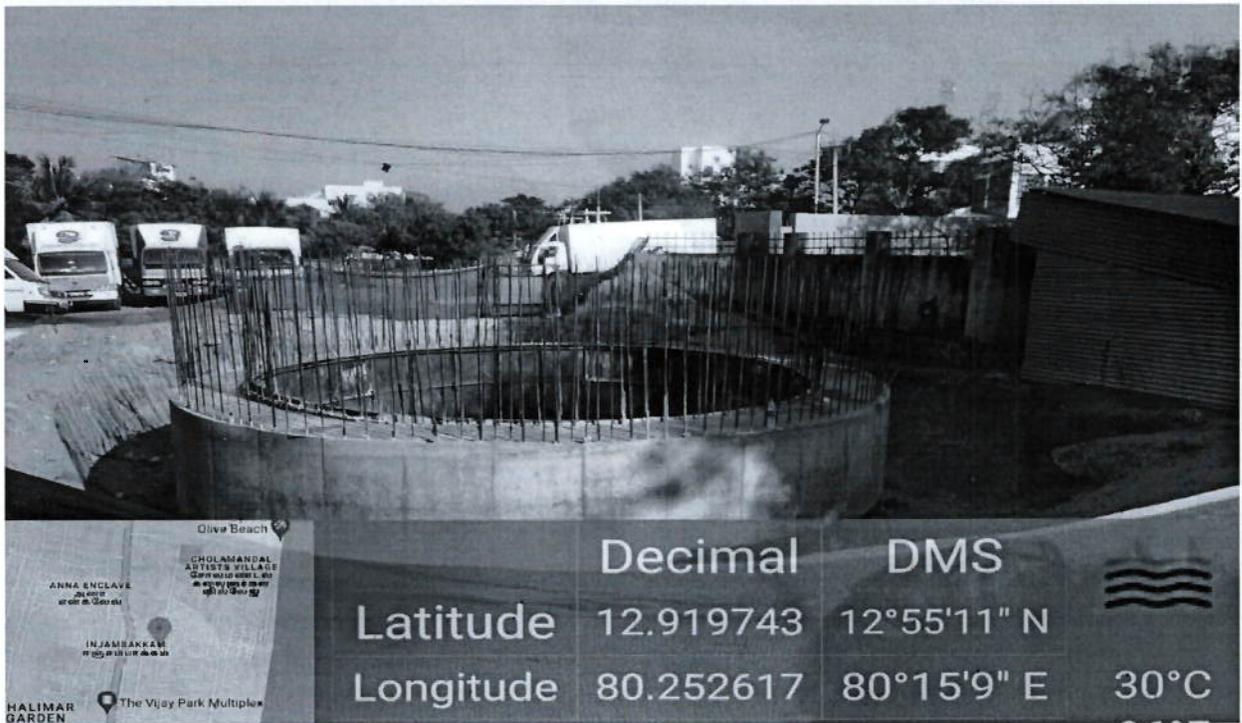

District Environmental Engineer
Tamil Nadu Pollution Control Board
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- ii) TamilNadu Pollution Control Board enforces the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981. As per Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, no person shall without the prior consent of the Board to establish or take any steps to establish any industry, operation or process any treatment and disposal system, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land. Further as per Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, no person shall without the prior consent of the Board to operate any industrial plant in an air pollution control area. The entire state of TamilNadu has been declared as air pollution control area by the Government of TamilNadu vides G.O Ms No 4 of Environmental Control Dept Dt 28.09.1983.
- iii) There is no discharge of sewage and trade effluent involved in this process. Further it is submitted that the sewage pumping station such as construction of screening well carried and the activities for pumping station does not comes under the jurisdiction of TNPCB and there is no discharge of sewage and does not required consent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the TNPCB.

PHOTOGRAPHS




District Environmental Engineer
Tamil Nadu Pollution Control Board
Chennai-South @ Velachery



Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Chennai-South @ Velachery

VERIFICATION

I, Dr. M.Dhinakaran, S/o.Masilamani, having office at No.14, 1st Cross Street, 2nd Main Road, Jaganathapuram, Rajalakshmi Nagar, Velacherry, Chennai – 600 042, do hereby verify that the contents of above report are true to the best of my knowledge through records.


 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Chennai-South @ Velachery

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Advocate, Chennai.**

Date: 14.05.2025

Date of hearing on: . . .2025